

Repealed by Act 36 of 1957.

THE CODE OF CIVIL PROCEDURE (SECOND AMEND-  
MENT) ACT, 1951

No. XIX OF 1951



An Act further to amend the Code of Civil Procedure, 1908

[28th April, 1951]

BE it enacted by Parliament as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Code of Civil Procedure (Second Amendment) Act, 1951.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. **Amendment of Order V, rule 25, Act V of 1908.**—To rule 25 of Order V in the First Schedule to the Code of Civil Procedure, 1908, the following provisos shall be added, namely:—

“Provided that where any such defendant resides in Pakistan, the summons, together with a copy thereof, may be sent for service on the defendant, to any court in that country (not being the High Court) having jurisdiction in the place where the defendant, resides:

Provided further that where any such defendant is a public officer in Pakistan (not belonging to the Pakistan military, naval or air forces) or is a servant of a railway company or local authority in that country, the summons, together with a copy thereof, may be sent for service on the defendant, to such officer or authority in that country as the Central Government may, by notification in the Official Gazette, specify in this behalf.”

✓ 1-9-1951. See Notifn. no. SR.01341, D 1/9/51, Gaz. of India, 1951, Ex. Pt. II, Sec. 3, p-1045.

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